

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.161 OF 2013**

Tuesday, this the 09<sup>th</sup> day of April, 2013

**CORAM:**

**HON'BLE Dr. K.B.S. RAJAN , JUDICIAL MEMBER**

1. Joyson K.R  
S/o.K.P Raphael  
Gateeman, under Senior Section Engineer /P.Way  
Kondapuram, Guntakal Division  
South Central Railway  
Permanently residing at Kanjirathingal House  
Niramaruthur Post  
Malappuram District
2. S.Santhosh Kumar  
S/o.Sivasankaran Nair  
Gateeman, Under Senior Section Engineer/P.Way/Nandalur  
Guntakal Division  
South Central Railway  
Permanently Residng at Nandavanam  
Kanjiram Kadu  
Kanchiyoor Konam  
Kattakada Post, Trivandrum District
3. N.Radhakrishnan  
S/o.Navunni  
Gateeman, Under Senior Section Engineer/P.Way/nandalur  
Guntakal Division  
South Central Railway  
Permanently Residing at Nadakkave House  
Kazhani, Kallepully  
Kavasery P.O  
Palakkad District

- Applicants

(By Advocate Mr.Martin G Thottan)

**Versus**

1. Railway Board represented by its Chairman  
Rail Bhavan, New Delhi -110 001
2. The General Manager  
Southern Railway, Headquarters Office, Park Town  
Chennai – 3
3. The General Manager  
South Central Railway  
Secunderabad, Andhra Pradesh – 500 017

*[Handwritten signature and initials B]*

4. The Divisional Personnel Officer  
 Southern Railway, Trivandrum Division  
 Trivandrum – 14  
 (By Advocate Mr.K.M Anthru)

- Respondents

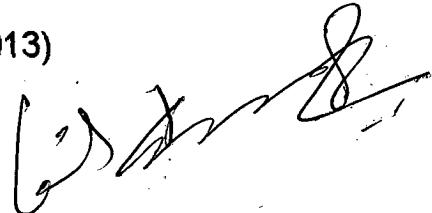
The application having been heard on 09.4.2013, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE MEMBER DR.K.B.S RAJAN, JUDICIAL MEMBER**

1. The matter pertains to mutual transfer for three applicants who belong to Guntakal Division. The respondents have stated that mutual transfers sought for relate to inter-railway transfer which requires the approval of the respective Zonal Railways. The applications were stated to have been forwarded to Chief Personnel Officer, Southern Railway, Chennai for initiating further action in the matter.
2. Normally in the matters of mutual transfers, there is no question of availability or otherwise of vacancies as the transfer is on mutual basis and seniority also not caused as there are specific Rules relating to seniority. As such, in my considered opinion, in all expectation, such mutual transfer requests could be easily considered and decided. As the matter is pending with the second Respondent, with a direction to the second respondent to consider the same and decide the issue, this Original Application is disposed of. Needless to mention that once the CPO issues the transfer order, the relieving of the applicant would be within a reasonable period.
3. Time calendered for comply with the Order is two months from the date of receipt of a copy of this order.

(Dated, the 09<sup>th</sup> day of April, 2013)



**(Dr. K.B.S. RAJAN)  
 JUDICIAL MEMBER**

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